

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई): (क) सीमा शुल्क अधिकारियों द्वारा 21-4-67 को बोरली, बम्बई में एक मोटर कार में पकड़े गये सोने का मूल्य, अन्तर्राष्ट्रीय दर के हिसाब से, लगभग 5,88,690 रुपये है। आयकर अधिकारियों द्वारा कोई सोना नहीं पकड़ा गया।

(ख) जी नहीं। अरवि माल के साथ जब यह कार देखी गई तब इसमें कोई व्यक्ति नहीं था और इसलिये कार में से किसी व्यक्ति के भागतिकलन का प्रश्न पैदा नहीं होता।

(ग) ज. व. पि. णों के आधार पर जिन दो व्यक्तियों को अवैध माल वाली कार में सम्बन्धित पाया गया था उन्हें गिरफ्तार किया गया था और बाद में जमानत पर छोड़ दिया गया। आगे जाच पड़ताल की जा रही है।

#### Master Plan of Delhi

2539. Shri Umanath:

Shri B. K. Modak:

Shri Mohammad Ismail:

Shri Ganesh Ghosh:

Shri Bhagaban Das:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the Delhi Development Authority has included 'insecticides' as an "obnoxious" industry in the Master Plan for Greater Delhi;

(b) whether it is a fact that the Delhi Municipal Corporation did not first approve the drawing plans submitted to them by Hindustan Insecticides Limited for the extension of the DDT factory at Delhi;

(c) if so, the reason therefor;

(d) whether the Housing Commissioner referred the matter to the Directorate-General of Health Services and to the Director of Small Industries Service Institute for advice;

(e) if so, the findings and recommendations thereof;

(f) whether it is also a fact that the Municipal Corporation has recently given their approval to the Building plans submitted earlier by the Hindustan Insecticides, Limited for the extension of the DDT factory; and

(g) if so, on what grounds?

**The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh):** (a) According to the Master Plan of Delhi, only large scale insecticide factories have been treated as "obnoxious" and are not to be located in Delhi. Disinfectant and insecticide factories on a small scale are, however, permitted.

(b) and (c). The Delhi Municipal Corporation did not reject the plans. They advised the Company to obtain the clearance of the Delhi Development Authority from the point of view of the Master Plan in the first instance.

(d) and (e). The matter was referred to the Directorate General of Health Services who recommended that the factory might be permitted to expand subject to certain measures being taken to reduce the DDT pollution.

(f) and (g). It has not been possible to ascertain from the Delhi Municipal Corporation whether they have since accorded approval to the Building Plans. However, Delhi Development Authority gave its clearance subject to the following two conditions:

"(i) Adequate measures to the satisfaction of the health authorities be taken for reduction of D.D.T. pollution in the working environments and also in the general atmosphere.

(ii) Since the factory is a nuisance industry, it has to move out to a suitable place as soon as possible and in any case latest by the 1st September, 1977."